NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAL RENCH, CHENNAL

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM		
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL		
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/660/ (IB)/CB/2017	
NAME OF THE PETITIONER(S)	: AUTOCOP (INDIA) PVT LTD	
NAME OF THE RESPONDENT(S)	: NIFE FIRE SYSTEMS PVT LTD	
UNDER SECTION	: 9 RULE 6 OF INSOLVENCY & BANKR	UPTACY CODE 2016
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
D MONISM K.VIG	Advocate bour operational Creditar	ymond !

2) S. Sivalinga Keravan Advocate Foo Or. 600 Mr. Prakanh Coxlang) Rupondent

Sommer .



ORDER

Counsel for Applicant present and filed an Application under section '9' of the IBC, 2016 and submitted the preliminary arguments. He has made out prima facie case for admission of the petition. Petition is admitted for hearing. At this stage, Counsel for the Corporate Debtor caused appearance and submitted that he has not received the papers. Counsel for the Petitioner has given copy of the petition along with relied upon documents in the open Court to the Counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to file reply within seven days by giving copy to the other side. Matter is posted for arguments. Put up on 21.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk